

CBI No. 118/2019

CBI VS. V. K. JOLLY & ORS.

07.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly along with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter was at the stage of final arguments.

Further oral arguments advanced by the Ld. PP for CBI.

Ld. PP for CBI seeks some more time to file the written arguments.

On the request of the Ld. PP for CBI, put up for filing of written arguments on behalf of the prosecution and arguments in rebuttal on behalf of the accused persons on **17.08.2020** at 10.30 a.m.

Ld. Counsel for A-2 and A-3 as well as Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/07.08.2020

CBI No. 171/19

CBI VS.SANJEEV KUMAR SINGH & ANR.

07.08.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Hemant Shah Ld. Counsel for A-1 Sanjeev Kumar Singh.

Sh. Deokant Tripathi Ld. Counsel for A-2 Sunil Kumar.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

On request, let this matter be fixed for Prosecution Evidence on **11.09.2020.**

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel(s) for the accused persons. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/07.08.2020.